

~~IN THE HIGH COURT OF JUD~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

wednes DAY THE eighteenth DAY OF February
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 162/87

BETWEEN:-

- 1) mylapathi Tala Rao
- 2) Surakala Dhanasree
- 3) Arasavilla Sathi Sathu
- 4) M. Ravinder Rao

AND

.....APPLICANTS.

- 1) Administrative officer,
Naval Dock Yard, Visakhapatnam.
- 2) Employment officer (Technical),
Employment Exchange, Maharanipeta, Visakhapatnam - 2
- 3) Director of Employment & Training,
6th Floor
Church Building, Ramkote, Hyd.

.....RESPONDENTS.

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Application under Section 19 of the Administrative
Tribunals Act, 1985, praying that in the circumstances stated
therein the Tribunal will be pleased to issue directions to
the first Respondent herein to consider the cases of the
Applicants and allow them to appear for the test,
interview and selection on the date to be fixed by
him for the vacancies of Assistant Firemen as
per notification no. PJR : 0 217 : 8-BC. dt. 6-8-86.

MR. D. GOVARDHANACHARY,
Counsel for Applicants

MR. N.R.DEVARAJ CGSC
~~XXXXXXXXXXXX~~
Mr.M.P.Chandramouli, S.C.for
Govt.of AP.

(Counsel for Respondents)

ADMIT.

~~Heard~~ ^{Heard} the Learned Counsel for the Applicant, Mr.
N.R.Devaraj / ~~XXXXXXXXXXXX~~, C.G.S.C. and Mr. M.P.
Chandramouli, S.C.for Govt. of A.P.

This is a matter relating to sponsoring of candi-
dates for the posts of Asst.Fireman & Khalasis in the
Naval Dock Yard, Visakhapatnam pursuant to the Notifi-
cation no.PIR/0217/88 dt.6-8-1986 of the first respon-
dent sent to the Employment Exchange. The applicants
alleged that although they have registered ^{their names} in the Employ-
ment Exchange in the years 1978, 1979, 1974 and 1979 res-
pectively, and though persons who have registered their
names later to them, were sponsored by the Employment
Exchange for the above posts, ^(applicants) their names were not sponsored.
^{as well as} ~~as well as that~~ the first respondent is not considering
^{for} ~~for~~ them for employment in the posts notified. The names ^{of the applicants}
and ^{their} ~~the~~ Employment Exchange Registration Numbers are
as follows :-

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Name of the Applicant	Employment Regn.No.
S/shri 1. M. Tata Rao	10331/78
2. S. Dhanaraju	29053/79
3. A. Sathi Raju	5955/74
4. M. Ravindra Roy	36993/79

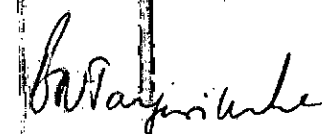
The application is finally disposed of with the
following direction :
(a) The Employment Officer, Technical, Visakhapatnam (2nd
Respondent) shall forward the names of the applicants if
the names of the persons who had registered their names
later ^{than} ~~to~~ the applicants were forwarded to the Naval Dock
Yard for consideration to the said posts;

-and-

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(b) The Administrative Officer, Naval Dock Yard, Visakhapatnam (first respondent) shall consider the applicants for the respective posts, if sponsored by the Employment Officer along with other candidates already sponsored by the Employment Exchange, subject to their fulfilling the qualifications prescribed.

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No order as to costs.


(B.N. JAYASIMHA)
Vice-Chairman


(D. SURYA RAO)
Member

18th Feb., 1987.

RSR°